

(1)	Gosikhurd (Indira Sagar Project)	
	Cost	Rs. 46119 lakhs
	Culturable Command Area (CCA)	2,00,000 ha.
	Annual Irrigation	2,50.800 ha
(2)	Bawanthadi Irrigation Project	
	Cost	Rs.16157.5 lakhs
	C.C.A	48848 ha.
	Annual Irrigation	57120 ha.
(3)	Wan	
	Cost	Rs. 4685.00 lakhs
	C.C.A	22525 ha.
	Annual Irrigation	19177 ha.
(4)	Koyana-Krishna Lift Scheme	
	Cost	Rs. 25910.70 lakhs
	C.C.A.	107164 ha.
	Annual Irrigation	85785 ha.

(b) The decision for the investment clearance for the above projects will depend upon the overall resource availability of the State and priorities to be attached to different sectors by the State Govt. in the forthcoming Eighth Plan.

Procedure for Allotment of Cadres to Officers of All India Services

5685. SHRI RAM NARESH SINGH:
Will the PRIME MINISTER be pleased to state:

(a) the details of the procedure followed in the allotment of cadres to the officers of the All India Services;

(b) the details of cases filed by officers of All India Services challenging or questioning cadre assignments in different High Courts and benches of the Central Administrative Tribunal during the last three years; and

(c) the orders passed by the Courts/Tribunal thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALV): (a) The information is given in the attached statement-I.

(b) and (c). The information is given in the attached statement-II.

STATEMENT - I

Principles of Cadre Allocation of All India Services Officers Under the Roster System.

(1) The vacancies in every cadre will be earmarked for 'outsiders' and 'insiders' in the ratio of 2: 1. In the order to avoid problems relating to fractions and to ensure that this ratio is maintained, over a period of time, if not during every allocation, the break-up of vacancies in a cadre, between 'outsiders' and 'insiders' will be calculated following the cycle of 'outsider', 'insider', 'outsider'.

(2) The vacancies for Scheduled Castes and Scheduled Tribes will be reserved in the various cadres according to the prescribed percentage. For purpose of this reservation, Scheduled Castes and Scheduled Tribes will be grouped together and the per-

centages will be added. Distribution of reserved vacancies in each cadre between 'outsiders' and 'insiders' will be done in the ratio of 2: 1. This ratio will be operationalised by following a cycle 'outsider' 'insider', 'outsider' as is done in the case of general candidates.

(3) Allocation of 'insiders' both men and women, will be strictly according to their ranks, subject to their willingness to be allocated to their home States.

(4) Allocation of 'outsiders', whether they are general candidates or reserved candidates, whether they are men or women, will be according to the roster system after placing 'insiders' at their proper places on the chart as explained below:

(5) (I) All the State cadres/Joint Cadres should be arranged in alphabetical order and divided into four groups which, on the basis of the average over a period of time, are taking roughly equal number of candidates each. On the basis of average intake during the last 4 years, the groups could be as follows:

Group I.	Andhra Pradesh, Assam-Meghalaya, Bihar and Gujarat.
Group II:	Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala and Madhya Pradesh.
Group III:	Maharashtra, Manipur-Tripura, Nagaland, Orissa, Punjab, Rajasthan and Sikkim.
Group IV:	Tamil Nadu, Union Territories, Uttar Pradesh and West Bengal.

- (ii) Since the number of cadres/ Joint Cadres is 21, the cycle will be 1-21, 22-42, 43-63 and so on.
- (iii) The 'insider' (quota should then be distributed among the States and assigned to different cycles of allotment. For example, if a State gets 4 'insider' candidates, they should go to the share of the State in their respective cycles and if there are 2 'insider' candidates from the same cycle, they should be treated as going to the State in two successive cycles and so on.
- (iv) The 'outsider' candidates should be arranged in order of merit and allotted to the State cadres in cycles as described in (v) below.
- (v) In the first cycle, State cadre/ Joint Cadres which have not received 'insider' candidates should be given one candidate each in order of merit of 'outsider' candidates. The process should be repeated in successive cycles, each successive cycle beginning with the next successive group of States, eg., second cycle should begin from Group II States, the third cycle with Group III States and the fourth cycle with Group IV States and the fifth cycle again with Group I States. Occasionally it may happen that a candidate's turn may come in such a way what he may get allocated to his own home State. When that happens, the candidate next below him should be exchanged with him.
- (vi) For the succeeding year, the State cadres should be arranged again in alphabetical order but with Group I of the previous year at the bottom, i.e., the arrangement will begin with Group II on top. In the third year, Group III come on top and so on.
- (vii) In the case of candidates belonging to the reserved category, such of those candidates, whose position in the merit list is such that they could have been appointed to the service even in the absence of any reservation, will be treated on par with general candidates for purposes of allotment though they will be counted against reserved vacancies. In respect of other candidates belonging to the reserved category a procedure similar to the one adopted for general candidates would be adopted. In other words, a separate chart should be prepared with similar grouping of State and similar operational details should be followed. If there is a shortfall in general 'insiders' quota it could however be made up by 'insider' reserved candidates.

STATEMENT-II

S.No.	Particulare of cases filed	Legal Forum Before which filed	Present position
1	2	3	4
1.	Kum. Ravneet Kaur IAS Vs U.O.I. OA no. 42/CH/89	CAT Chandigarh Bench	CAT Allowed application SLP filed by U.O.I was dismissed by Supreme Court.
2.	Narendra Kumar IAS Vs U.O.I OA no. 8(G)/90.	CAT Guwahati Bench	CAT Allowed application
3.	P.K.Barthakur IAS Vs. U.O.I OA No. 61 (G)/90	CAT Guwahati Bench	Sub-Judice.
4.	Ajai Srivastav IAS Vs. U.O.I OA No. 792/90	CAT Principal Bench	Sub-Judice.
5.	Sanjay Purohit IAS Vs. U.O.I-OA No. 199/90	CAT Jodhpur Bench	Sub-Judice.
6.	Rajiv Yadav IAS Vs. U.O.I OA No 2557/90	CAT Principal Bench	Sub-Judice
7.	V.K. Singh IAS Vs. U.O.I OA No 256/MP/91	CAT Chandigarh Bench	Sub-Judice.

S.No.	Particulars of cases filed	Legal Forum Before which filed	Present position
1	2	3	4
8.	Smt. Shalini IAS Vs. U.O.IOA No 197/91	CAT Principal Bench	Sub-Judge
9.	Manoj Kumar IAS Vs. U.O.IOA No 538/91	CAT Allahabad Bench	Sub-judge.
10.	N.S. Sarvade IPS Vs. U.O.IOA No 1352/JK/89	CAT Chandigarh Bench	Sub-Judge.
11.	R.S. Yadav IPS Vs. U.O.IOA No 169/90	CAT Principal Bench	Sub-Judge.
12.	B.Srinivas IPS Vs. U.O.IOA No 139/91	CAT Hyderabad	Sub-Judge.
13.	J.Srinivas IPS Vs. U.O.IOA No 40/91	CAT Hyderabad Bench	Sub-Judge.
14.	H.S.Sohal IFS Vs. U.O.IOA No 1139/89	CAT Principal Bench	Dismissed OA.SLP also dismissed by Supreme Court.
15.	T.V. Reddy IFS Vs. U.O.IOA No 1321/89	CAT Principal Bench	Sub-Judge.

S.No.	Particulare of cases filed	Legal Forum Before which filed	Present position
1	2	3	4
16.	S. Kamala Sudershana Rao IFS Vs. U.O.I OA No 1852/89	CAT Principal Bench	Dismissed as withdrawn
17.	S. Srinivasa Rao IFS Vs. U.O.I OA No 836/90	CAT Hyderabad Bench	Dismissed OA
18.	S. Srinivasa Rao IFS Vs. U.O.I OA No 18/91	CAT Guwahati Bench	Sub-Judice.
19.	S.P. Yadav and another Vs. U.O.I M.P. No 1539/91	M.P. High Court Jabalpur Bench	Sub-Judice.